

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 91MP/2013**

Subject : Petition under section 79 (1) (c) (k) read with section 29 (5) and section 142 of the Electricity Act, 2003.

Date of hearing : 27.8.2013

Coram : Shri V.S.Verma, Member  
Shri M. Deena Dayalan, Member

Petitioner : Chhattisgarh State Power Distribution Company Limited

Respondents : Gujarat Urja Vikas Nigam Limited  
Maharashtra State Electricity Distribution Co. Ltd  
Madhya Pradesh Power Management Co. Ltd.  
Western Region Electricity Board

Parties present : Ms Suparna Srivastava, Advocate for the petitioner  
Shri G. Umapathy, Advocate, MPPMCL  
Shri Dilip Singh, MPPMCL  
Shri M.G. Ramachandran, Advocate, GUVNL  
Ms Swagalika Sahoo, Advocate, GUVNL  
Shri P.J Jani, GUVNL  
Shri R. Mekhala, Advocate, MSEDCL

**Record of Proceedings**

Learned counsel for the petitioner sought one week time to file rejoinder to the reply of GUVNL.

2. Learned counsel for MSEDCL requested for two weeks time to file reply to the petition.

3. Learned counsel for MPPMCL sought permission to file preliminary objections on the maintainability of the petition.

4. Learned counsel for GUVNL submitted that the entire claim of the petitioner in the present petition is only towards interest. The petitioner had filed execution petition before Hon`ble Appellate Tribunal for payment of interest which was not allowed by the Tribunal. The petitioner cannot now sustain the said claim for interest before the

Commission. The petitioner should maintain its claim only with reference to the order of the Tribunal. Accordingly, the petition is liable to be dismissed.

5. Learned counsel for the petitioner submitted that the matter in the APTEL was restricted to other issues. She further submitted that the petition is not barred by limitation and the petitioner would file its submission in this regard.

6. The Commission directed the respondents to file their replies, if already not filed, on affidavit, with an advance copy to the petitioner, on or before 13.9.2013. The petitioner was directed to file its rejoinder, if any, by 27.9.2013.

7. The petition shall be listed for hearing on 8.10.2013

By Order of the Commission

SD/-  
(T. Rout)  
Chief (Law)